

For detailed terms and conditions of the sale, please refer to the link provided in IDFC FIRST Bank website i.e. www.idfcfirstbank.com.

Disclaimer: Please note that the said notice is issued for sale of immovable property only and IDFC FIRST Bank Limited has no right to sale the movable assets, if any, present at the immovable property.

Date: 13-01-2021
Place: Ghaziabad

Authorised Officer
IDFC FIRST Bank Limited
(Formerly known as Capital First Limited)

PATIALA AVIATION CLUB
Civil Aerodrome, Sangrur Road, Patiala (Pb)
Tele No. 0175-2307069,
E Mail: patialaaviationclub@gmail.com

PURCHASE OF AIRCRAFT SPARE PARTS

Bids are invited from suppliers and dealers for supply of spare parts for installation of engines of Beech Baron G 58 aircraft. A detailed advertisement in this regard may be seen at www.patialaaviationclub.com. Bids must reach the office of the Manager, Patiala Aviation Club, Patiala by January 31, 2021 till 5.00 pm. PAC reserves right to cancel any or all bids without assigning any reason.

Manager

FORM NO. INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government i.e. Regional Director Northern Region at New Delhi in the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

MICROMATIC MANUFACTURING SYSTEMS PRIVATE LIMITED

having its registered office at 301 Vikas Deep Laxmi Nagar District Centre Delhi 110092 India

.....Applicant/Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government i.e. Regional Director under section 13 of the Companies Act, 2013 read with Rule 30 of the Companies (Incorporation) Rules, 2014, seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 15.12.2020 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director (Northern Region) at the address B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

MICROMATIC MANUFACTURING SYSTEMS PRIVATE LIMITED

Registered office: 301 Vikas Deep Laxmi Nagar District Centre Delhi 110092 India

For and on behalf of the Board
MICROMATIC MANUFACTURING SYSTEMS PRIVATE LIMITED

Sd/-

Date: 14.01.2021
Place: New Delhi

KAPIL DHAND
Director
DIN: 00390692

Add: R-5/58, Raj Nagar, Ghaziabad - 201002

Form A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF S N JEE BUILD WELL PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	S N JEE BUILD WELL PRIVATE LIMITED
2	Date of incorporation of corporate debtor	03.02.2003
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202DL2003PTC118764
5	Address of the registered office and principal office (if any) of corporate debtor	Regd Off: FF- 112 Indra Parkash, Barakhamba Road, New Delhi- 110001.
6	Insolvency commencement date in respect of corporate debtor	07.01.2021 (Order uploaded on NCLT Website on 11.01.2021)
7	Estimated date of closure of insolvency resolution process	05.07.2021
8	Name and registration number of the insolvency professional acting as interim resolution professional	Rakesh Kumar Jain Regd No: IBBI/ IPA-001/IP-P01297/2018-19/12068
9	Address and e-mail of the interim resolution professional, as registered with the Board	1203/81, 1st Floor, Shanti Nagar, Tri-Nagar, New Delhi- 110035 rakeshjainca@rediffmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	1670/120, Shanti Nagar, Tri-Nagar, Delhi- 110035 rakeshjainca@rediffmail.com
11	Last date for submission of claims	25.01.2021.
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Kamlesh Kumar Gupta Reg No. IBBI/ IPA-001/IP-P01316/2018-19/12071 2. Mr. Pradeep Upadhyay Reg No. IBBI/ IPA-001/IP-P01415/2018-19/12233 3. Ms. Maya Gupta Reg No. IBBI/ IPA-002/IP-N00363/2017-18/11061.
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address of AR: 1. Mr. Kamlesh Kumar Gupta- 305, DR, Chambers 12/56, DB Gupta Road, Karol Bagh, New Delhi. 2. Mr. Pradeep Upadhyay- I-4/6, Sector-16, Rohini, Delhi 3. Ms. Maya Gupta- 3685/7, Narang Colony, Tri Nagar, Delhi

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the S N JEE Build Well Private limited on 07.01.2021.

The creditors of the S N JEE Build Well Private limited are hereby called upon to submit their claims with proof on or before 25.01.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [Real Estate Allottees] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place: 14/01/2021 and New Delhi

Sd/-
Rakesh Kumar Jain

KAMA HOLDINGS LIMITED

CIN : L92199DL2000PLC104779

Regd. Office : The Galleria, DLF Mayur Vihar, Unit No. 236 & 237,
2nd Floor, Mayur Place, Noida Link Road, Mayur Vihar Phase I Extn,
Delhi - 110091; Tel No. (Regd.): (+91-11) 48482870 Fax:- (+91-11) 49482900
Email: info@kamaholdings.com website: www.kamaholdings.com

NOTICE

